

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD**

(THIS THE 03<sup>th</sup> DAY OF FEBRUARY, 2010)

PRESENT:

HON'BLE MR. ASHOK S. KARAMADI, MEMBER - J

HON'BLE MR. D. C. LAKHA, MEMBER - A

**ORIGINAL APPLICATION NO. 455 OF 2005**

(Under Section 19, Administrative Tribunal Act, 1985)

Durga Singh, aged about 63 years, S/o Late Shri Kalika Singh, C/o R/o  
Quarter No. 515-E, Diesel Loco Motive Works Colony, Varanasi.

.....Applicant

By Advocate:- Rakesh Verma

Versus

1. Union of India through the General Manager (P), Diesel Loco Motive Works, Varanasi.
  2. The Deputy Chief Personnel Officer, Diesel Loco Motive Works, Varanasi.
  3. Shri Sardara Singh S/o Jeeut Ram R/o Village-Mona Nagora, M.O.N.A.M.A.P.R.A., Post N. Tehsil, Naraingarh, Dist. Ambala (Haryana).
- .....Respondents

By Advocate:- Sri A. K. Sinha

**ORDER**

**DELIVERED BY HON'BLE MR. ASHOK S. KARAMADI, MEMBER - J**

The learned counsel for the applicant has filed application for withdrawal of this O.A.. It is stated in the said application that the Respondents are considering the grievances of the applicant, as the grievances of the applicant's are not considered by the Respondents, in view of the pendency of this O.A. Therefore, the applicant seeks liberty to withdraw this O.A.. However, O.A. dismissed as withdrawn, with liberty to the applicant to agitate his grievances, if any, after the respondents passed the order.

  
Member-A

/Dev/

  
Member-J